

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Contempt Petition No.100 of 2005
In
Original Application No.815 of 1995.

Allahabad, this the 8th day of September, 2006.

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. A.K. Singh, A.M.

Kamal Kishore Kashyap,
S/o late Ved Prakash Kashyap,
R/o House 289 Pal Road, Arthla Mohan Nagar,
Post Mohan Nagar, District Ghaziabad.

...Applicant.

(By Advocate : Shri Vinod Kumar)

Versus

Shri K.P. Pandea, General Manager,
Ordnance Factory, Murad Nagar,
Ghaziabad, U.P.

...Respondents.

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

Shri Saurabh holding brief of Shri S.Singh, learned counsel for the respondents submits that the order passed by this Tribunal on 24.1.2002 in OA No.815/05 has been fully complied with. The Tribunal passed the following order :-

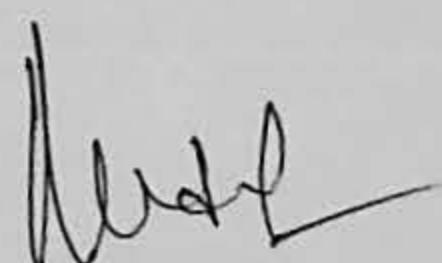
"The order of termination dated 6.9.1993 which gives the retrospective effect to termination w.e.f. 28.6.1993 itself suffers from infirmity. Under the circumstances, we set-aside the order dated 6.9.1993. The applicant shall be allowed to join his duty. His absence shall be regularised as leave. It is open for the respondents to proceed against the applicant in accordance with law."

AK

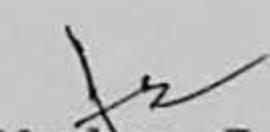
2. learned counsel for the respondents invited our attention on paragraph 4 and 5 of the counter and submitted that the applicant has been reinstated and a detailed order has been passed under the communication to the applicant, filed as Annexure-1 and 2 to the counter. Moreover, the applicant has already joined his duty on 7.7.2006 in pursuance of the order dated 5.7.2006.

3. We have heard the counsel for the respondents and perused the paragraph 4 and 5 of the counter filed by the respondents. We have gone through Annexure-1 which is a detailed order for reinstatement of the applicant. We have also seen letter dated 8.7.2006 by which the applicant was taken on duty on 7.7.2006 on the application of the applicant filed as Annexure-3 dated 7.7.2006.

4. After hearing the counsel and on the perusal of the documents referred above, we are satisfied that the order passed by this Tribunal in OA No.815/95 has been duly complied with. Accordingly, the contempt petition is dismissed. Notice issued to the respondent is hereby discharged.



Member-A



Member-J

RKM/